दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :

"ऊन के आयात और वितरण के बारे में सरकार की नई नीति"

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : Sir, this is a somewhat detailed statement.

MR. SPEAKER : You may place it on the Table of the House.

SHRI DINESH SINGH : Sir, I place it on the Table of the House.[*Placed in Library. See* No. LT-1856/67.]

MR. SPEAKER : Questions on it may be asked tomorrow.

श्री मधु लिमये : मैं मांग करता हूं कि यह पढ़ा जाये । सदन को कम से कम कुछ पता तो लगे ।

MR. SPEAKER : That is exactly what I thought. It is an eight-page statement and it will be difficult for others to follow.

श्री मधु लिमये : यह इम्पोर्ट आफ वूल के बारे में है । कल लें तो ठीक होगा ।

AN HON. MEMBER : It can be circulated.

MR. SPEAKER : Yes.

12.13. Hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE LIFE INSURANCE CORPORATION OF INDIA ALONG WITH THE AUDITED ACCOUNTS FOR THE YEAR 1966-67

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Sir, I beg to lay on the Table a copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1967 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956 [*Placed in Library. See* No. LT-1792/67.]

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940 AND STATEMENT SHOWING REASONS FOR DELAY IN LAYING THE SAME

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Dr. S. Chandrasekhar, I beg to lay on the Table :—

(1) A copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :—

(a) The Drugs and Cosmetics (First Amendment) Rules, 1967, published in Notification No. S.O. 2369 in Gazette of India dated the 15th July, 1967;

(b) The Drugs and Cosmetics (Second Amendment) Rules, 1967, published in Notification No. S.O. 2405 in Gazette of India dated the 22nd July, 1967.

(2) A statement showing reasons for delay in laying the Notifications mentioned at (1) above.

[*Placed in Library. See* No. LT-1793/67]

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : अध्यक्ष महोदय, मंत्री महोदय ने जो कागज टेबल पर रक्खा है उस के बारे में मेरा व्यवस्था सम्बन्धी प्रश्न है ।

आज का जो आर्डर पेपर दिया गया है उस में यह लिखा गया है कि :

"A statement showing reasons for delay in laying the Notifications mentioned at (1) above."

टेबल पर नोटिफिकेशन रखने में देरी का क्या कारण मंत्री महोदय बतला रहे हैं, मुझे नहीं मालूम, मगर जिस ड्रग्स और कास्मेटिक्स ऐक्ट, 1940 के क्लाज 33(3) के आधार पर वे इस को रखने जा रहे हैं, मैं उस को आप को पढ़ कर सुनाना चाहता हूं । 33(3) इस प्रकार है :

"Every rule made under this Section shall be laid as soon as may be, after it is made, before each House of Parliament while it is in session for a total period of 30 days which may be comprised in one session or in two successive sessions and if, before the expiry of the session in which it is so laid or the

[Shri George Fernandes]

session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall, thereafter, have effect only in such modified form or be of no effect as the case may be. So, however, with any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

अब जो सदन के नियम हैं उन नियमों के 234 (ए) के मातहत सरकार की ओर से यहां कागज आदि रखने का काम होता है। 234 (ए) में कहा गया है कि :

"Where a regulation, rule, sub-rule, by-law etc. framed in pursuance of the Constitution or of the legislative functions delegated by Parliament to a subordinate authority is laid before the House, the period specified in the Constitution or the relevant Act for which it is required to be laid shall be completed before the House is adjourned *sine die* and later prorogued, unless otherwise provided in the Constitution or the relevant Act."

मेरा आप से निवेदन है कि इस ड्रग्स ऐंड कास्मेटिक्स ऐक्ट में सरकार को कहीं भी यह छूट नहीं दी गई है कि जब इस सदन का सेशन चल रहा हो, उस वक्त इस को पेश न कर के बाद में माफी मांग कर के इस को पेश कर सकते हैं। एक बड़ा अहम सवाल इस से यहां खड़ा हो जायेगा। जिन दोनों नियमों को सरकार यहां पेश करने जा रही है उन में से एक तो 15 जुलाई, 1967 को और दूसरा 22 जुलाई, 1967 को गजट में निकला। उस वक्त सदन का काम चल रहा था और 12 अगस्त तक यह सदन चला था। उसी सत्र में इन दोनों नियमों को सदन के सामने पेश करना चाहिये था। इस कानून के अन्तर्गत लेकिन उन को पेश नहीं किया गया और अब मंत्री महोदय स्टेटमेंट शोइंग रीजन्स फार डिले दे कर के पेश करने जा रहे हैं मेरी अर्ज यह है कि यह डिले क्यों हुई यह बतलाने के लिये न तो कानून में कोई छूट है न नियमों के अन्दर कोई छूट है। अब अड़चन हम लोगों के सामने यह आ जायेगी कि जुलाई महीने में जिस नियम को उन को यहां पेश करना चाहिये था, वह उन्होंने नहीं पेश किया। इन नियमों के अन्दर कोई अधिकार नहीं दिया गया यह बतलाने का कि यहां पर उस को समय से पेश करने का काम क्यों नहीं किया गया।

इसलिये मेरी अर्ज है कि इस व्यवस्था के प्रश्न को लिया जाये और मंत्री महोदय से कहा जाय कि वह इन नियमों को वापस लें और फिर उन को सदन के सामने पेश करने का काम करें।

SHRI B. S. MURTHY : Sir, the delay was because the rules were not finalised. As soon as.....

श्री जार्ज फरनन्डीज : गजट हो गये। कैसे कहते हैं कि फाइनलाइज नहीं हुए ?

SHRI B. S. MURTHY : The hon. Member may please see (a) which says :

"The Drugs and Cosmetics (First Amendment) Rules, published in Notification No. S.O. 2369 in Gazette of India dated the 15th July, 1967;"

The same thing has again been revised and amended on 22nd July, 1967. Therefore, as we had to give consideration to both first and second Amendments, we had not been able to come before the House and lay these papers.

MR. SPEAKER : The point is that they were gazetted in July and the Parliament was in session till August 11th or 12th. Anyway, I am glad that they have expressed their regret for not having placed it on the Table of the House in July.

श्री जार्ज फरनेंडीज: ये नियम गैर कानूनी हो जायेंगे चूंकि कानून को तोड़ा जा रहा है। मैं कानूनी प्रश्न उठा रहा हूं। कोई भी अदालत में जा सकता है और कह सकता है कि ये नियम गैर कानूनी हैं चूंकि सदन के सामने इनको समय पर नहीं रखा गया है। माफी मांगने

की कोई भी छूट कानून के अन्दर नहीं है । इसलिये मैं चाहता हूं कि इन नियमों को वापिस लिया जाए ।

MR. SPEAKER : That is correct. Mr. Jaganath Rao.

STATEMENT OF CASES IN WHICH LOWEST TENDERS HAVE NOT BEEN ACCEPTED BY THE INDIA SUPPLY MISSIONS, LONDON AND WASHINGTON

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : I beg to lay on the Table a statement of cases in which lowest tenders have not been accepted by the India Supply Mission, London, and India Supply Mission, Washington, for the half year ending the 30th June, 1967. [Placed in Library, *See* No. LT—1794/67.]

श्री जार्ज फरनेंडीज : यह कानून और नियमों का सवाल है, अध्यक्ष महोदय । माफी मांगने से काम नहीं बनता है । उनको आप कहिये कि नए सिरे से वे इसको करें ।

MR. SPEAKER : What the hon. Member says is correct. The delay was there. It is accepted; it is not as though anybody has not accepted that.

श्री जार्ज फरनेंडीज : मैं नियम 294 के आधार पर आप के सामने खड़ा नहीं हूं ।

MR. SPEAKER : We shall discuss. He may give proper notice. Let us then see.

श्री जार्ज फरनेंडीज : कोई छूट नहीं है । इसमें यह है कि रूल्ज शैल बी लेड । दे हैव नाट बीन लेड । फिर नियमों का क्या होगा इस कानून के अन्तर्गत?

MR. SPEAKER : It has already been placed on the Table. They do agree that it ought to have been laid in July and they have delayed it. They have expressed regret for it. If there is anything wrong in that, he may certainly give notice. Let us examine that also.

श्री मधु लिमये : (मुंगेर) अभी इनको टेबल पर रखने की आप इजाजत न दें । गैर कानूनी नियम हैं । अब नहीं रख सकते हैं ।

ANNUAL REPORT OF THE AGRICULTURAL REFINANCE CORPORATION AND NOTIFICATIONS UNDER CUSTOMS ACT AND CENTRAL EXCISE AND SALT ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table :—

(1) A copy of the Annual Report of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1967, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library, *see* No. LT—1796/67.]

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) S.O. 4053 published in Gazette of India dated the 10th November, 1967.

(ii) G.S.R. 1725 published in Gazette of India dated the 18th November, 1967. [Placed in Library, *see* No. LT—1796/67.]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Draw-back (General) Fifty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 1727 in Gazette of India dated the 18th November, 1967.

(ii) The Customs and Central Excise Duties Export Draw-back (General) Fifty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 1728 in Gazette of India dated the 18th November, 1967.

(iii) The Customs and Central Excise Duties Export Draw-back (General) Sixtieth Amendment Rules, 1967, published in Notification No. G.S.R. 1729 in